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विदिशा (मध्यप्रदेश) की लोहांगी पर्वत श्रेणी

328. ओं निरंजन वर्माः क्याशिका तथा युवा सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) विदिशा (मध्यप्रदेश) की लोहांगी पर्वत अणी पर किलका ग्रधिकार है;

(ख) क्या वहा कुछ लोगों ने मृतकों को अनधिकृत रूप से गड़ना शुरू कर दिया था ; अरौर

(ग) क्या उस क्षेत्र में देवी देवताओं की विधिवत् पूजा करने पर रोक लगादी गई है।

LoHANGI Mol.'.N AIMS IN VIUISUA (M.P.)

'. SHRI NIBANJAN VARMA: Will tin Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the name of the authority who is in possess'on of Lolia tgi Mountains in Vidisha (Madhva Pradesh);

(b) whether soni p rsons have started un authorised use of t tat area for the burial of dead bodies; and

(c) whether ritu il worship of gods and goddesses has beet banned in that area?]

शिक्षा तथा स नाज कल्याण मंत्री (ओ सिद्धार्थ शंकर रे) : (क) लोहांगी पहाड़ी पर 80'×43' के एक छोटे से होत्र में स्थित एक स्तम्भ का केवल "सिंह स्तम्झ ग्रीर्थ" भारतीय पुरातत्व सर्वेक्षण के अधीन है। इस छोटे से क्षेत्र के ग्रलावा, भारतीय पुरातत्व सर्वेक्षण के कब्जे में पहाड़ी का कोई जन्य भाग नहीं है ।

(ख) वह क्षेत्र, जो भारतीय पुरातत्व मर्वे क्षण की निगरानी में हैं, उसका ऐसा कोई अनधि कत उपयोग नर्शी हो रहा है।

(ग) भारतीय पुरातत्व सर्वेक्षण के स्र∄ान क्षेत्र में इस प्रकार की पावन्दी का प्रण्न नहीं उठता।

t[THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SID-DHARTHA SHANKAR RAY): (a) On the Lohangi Hill only the "Lion Capital" of a pillar enclosed within a small area of 80'x43' is under the charge of the Archaeological Survey of India. Except this small area, the Archaeological Survey of India is not in possession of any part of the hill.

(b) There is no such unauthorised use of the area which is under the charge of the Archaeological Survey of India.

(c) The question of such a ban in the area under the charge of the Archaeological Survey of India does not arise.]

PROGEBURE REGARDING IMPOSITION OF PENALTIES FOR TRAFFIC. VIOLATIONS

11. SHRI SUNDAR MAM PATEL: Will the Minister of PARLIAMENTARY AF-FAIRS AND SHIPPING AND TRANSPORT be pleased to state:

(a) whether any proposals are under consideration of Government for simplifying the procedures relating to penalties imposed mi motorists who are ehallaned Bar traffic violat'on; and

(In if so, what are the details thereof?)

THE MINISTER OF PARLIAMENTARY Ul AIRS AND SHIPPING AND TRANS-PORT (SHRI RAJ BAHADUR): (a) and (b) No. Under Section 130 of the Motor Vehicles Act, 1939, the Court taking cognisance of an offence under that Act, other than an- offence specified in Part A of the Fifth Schedule to the Act, may state in the summons to be served on the accused person that he may, by a specified date prior to the hearing of the charge, plead guilty to the (lunge by registered letter and remit to the Court such sum as may be specified by the Court. In a report on Road Accidents in Delhi in 1970, prepared recently by the Superintendent of Police, Traffic, Delhi, a reference has been made to a demand from a large number of motorists for the introduction of a system, whereunder they could remit to the Court, by money order, the line for a particular offence, ns specified in the iliallan. This suggestion is being examined.

†[] English translation.†Transferred from the 29th March, 1971.